

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 80/TT/2016

Subject : Approval under Sections 61, 62 and 79(1)(c) & 79(1)(d) of the Electricity Act, 2003 and the Terms and Conditions of Tariff Regulations, 2014 for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for Actual COD to 2018-19 for 400 kV Srinagar Sub-station as per the Commission's order dated 31.1.2013 against Petition No. 133/MP/2012.

Petition No. 81/TT/2016

Subject : Approval under Sections 61, 62 and 79(1)(c) & 79(1)(d) of the Electricity Act, 2003 and Terms and Conditions of Tariff Regulations, 2014 for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for COD to 2018-19 for 400 kV Srinagar-Srinagar PH line as per the Commission's order dated 31.1.2013 against Petition No. 133/MP/2012.

Date of Hearing : 5.10.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Transmission Corporation of Uttarakhand Limited

Parties present: Shri Manoj Kumar, PTCUL
Shri Kamal Kant, PTCUL

Record of Proceedings

The representative of the petitioner submitted that Petition Nos.80/TT/2016 and 81/TT/2016 cover the assets which are part of UITP (Uttarakhand Integrated Transmission Project). UITP was granted deemed inter-State transmission licensee status by the Commission vide order dated 31.1.2013 in Petition No. 133/MP/2012. He submitted that the instant assets were commissioned on 25.7.2016 and there is a time over-run of 46 months in commissioning of the instant assets.

2. The Commission observed that the details of the respondents have not been filed in the matter and directed to file the "Memo of Parties" within 3 days. In response to a query of the Commission whether a copy of the petition has been served on the beneficiaries, the representative of the petitioner submitted that the respondents are mainly from Northern Region and copy of the petition has already been served on all the beneficiaries. The Commission directed the petitioner to submit the proof of service of petition on the beneficiaries/respondents.



3. The Commission directed the petitioner to file the following additional information on affidavit, by 15.10.2016, with an advance copy to the respondents:-

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- a) Clarification regarding scheduled date of commercial operation of the assets covered, as it is not clear in Form-12.
- b) Clarification regarding 1x50 MVAR reactor claimed in Form-2, which has not been approved in DPR by CEA.
- c) Detailed reasons with justification for cost over-run and status of RCE, if any
- d) The Auditor Certificate for the capital expenditure incurred as on COD and estimated capital expenditure incurred after COD as per the requirement of the 2014 Tariff Regulations and revised tariff forms based on Auditor's certificate, if any.
- e) The trial run operation certificate issued by RLDC
- f) An undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.
- g) The details of initial spares included in the capital cost.
- h) An undertaking duly depicting the un-discharged liabilities, if any.
- i) Break-up of IDC and IEDC on cash basis, upto SCOD, from SCOD to COD and further as per Regulation 11 (A) (1) of 2014 Tariff Regulations. Amount of capital liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block.

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- a) Clarification regarding scheduled date of commercial operation of the assets covered, as it is not clear in Form-12;
- b) Detailed reasons with justification for cost over-run and status of RCE, if any;
- c) Auditor certificate for the capital expenditure incurred as on COD and estimated capital expenditure incurred after COD as per requirement of the 2014 Tariff Regulations and revised tariff forms based on Auditor's Certificate, if any;
- d) Trial run operation certificate issued by RLDC;
- e) An undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19;



- f) Details of initial spares included in the capital cost;
- g) An undertaking duly depicting the un-discharged liabilities, if any.
- h) Break-up of IDC and IEDC on cash basis, upto SCOD, from SCOD to COD and further as per Regulation 11 (A) (1) of 2014 Tariff Regulations. Amount of capital liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block.

4. The Commission further directed the parties to complete the pleadings by 21.10.2016. The Commission further observed that no extension of time shall be granted and in case, no information is filed within the due date, the matter shall be considered based on the available records.

5. The Commission also directed to issue notice to the respondents/beneficiaries and to list both the petitions on 24.10.2016 for final hearing.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

